

**Shri Satish Chandra:** Punjab Government has given awards under the Land Acquisition Act in which all these things have been taken into account. We have actually paid more than Rs. 21 lakhs for 1493 acres of land for which awards have been given. This comes to about Rs. 1400 per acre. This covers all the items for which compensation is to be paid.

**Shri D. C. Sharma:** May I know whether this work has been entrusted to any special agency and, if so, what is the nature of that agency for rehabilitation of these persons?

**Shri Satish Chandra:** The rehabilitation of these persons is mainly the responsibility of the Punjab Government. The Nangal Company, however, is prepared to co-operate with the Punjab Government in so far as it can for the rehabilitation of displaced persons.

**Shrimati Sucheta Kripalani:** May I know to how many people land has been given?

**Shri Satish Chandra:** Land has not been given. What the company can do is to employ the displaced persons. Actually, some of them have been employed in construction at present, and more will be employed. The Nangal Company also proposes to establish a training school where these displaced persons can be trained to take up jobs when the factory goes into production.

**Dr. Sushila Nayar:** In view of the fact that these are mostly displaced persons who have been once uprooted and settled, is it absolutely necessary that the factory should be situated at the site from where these people have to be shifted or is there a possibility that the site which is sought to be acquired by the Nangal Company for rehabilitation of these people might be used for the location of the factory itself? Has the Government examined this proposition and, if so, what are the possibilities?

**Shri Satish Chandra:** Several sites in that vicinity were examined, and after a lot of consultation this was considered to be a most suitable site. In fact, land belonging to 18 villages is being acquired but only six village abadis will be affected. It is proposed to find some additional land where the people can be settled and to employ these people as far as possible in the factory itself.

## WRITTEN ANSWERS TO QUESTIONS

### Nuclear Tests

\*1371. { **Shri D. C. Sharma:**  
**Shri Naushir Bharucha:**

Will the Prime Minister be pleased to state:

(a) whether the Indian delegation to the United Nations Trusteeship Council raised the question of the Administering Authority's right to enter into a pact with the inhabitants of Trust Territories to use their territories as proving grounds for nuclear tests; and

(b) if so, what was the result?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) Yes, Sir, the Indian Delegation did raise this question in respect of Trust Territory of the Pacific Islands.

(b) Our representative asked that the texts of the agreements by which the Administering Authority claims to have acquired indefinite "use rights" to these Territories should be made available to the Members of the Trusteeship Council. Two such Agreements have since been circulated among the Members of the Council by the Administering Authority and it is possible that the Council will discuss this subject again.